## HIGH COURT OF CHHATTISGARH, BILASPUR SUPPLEMENTARY CONSTITUTION OF BENCHES AT HIGH COURT OF CHHATTISGARH, BILASPUR W.E.F. 05/02/2025

S.No	Name of Hon'ble Judges	Jurisdiction
01.	Division Bench – IV  Hon'ble Mrs. Justice Rajani Dubey &  Hon'ble Mr. Justice Sachin Singh Rajput	<ul> <li>All Civil Matters of Division Bench</li> <li>Criminal Appeals of the year 2020 (Final Hearing Matters)</li> <li>Company Appeal</li> <li>All Writ Matters of Division Bench (Against the order of Tribunal consituted under Article 323-A &amp; 323-B of the Constitution of India</li> </ul>
02.	Single Bench-III  Hon'ble Mr. Justice Parth Prateem Sahu	2018
03.	<b>Single Bench-IV</b> Hon'ble Mrs. Justice Rajani Dubey	<ul> <li>Tied up Matters.</li> <li>Miscellaneous Appeal (Motor Vehicle Act) from the year 2017 to 2019</li> <li>Contempt Case (Civil) upto the year 2022</li> <li>Tied up Matters.</li> <li>(From 2:15 PM or after completion of DB-IV list whichever is earlier)</li> </ul>
04.	<b>Single Bench – VII</b> Hon'ble Mr. Justice Deepak Kumar Tiwari	<ul> <li>Writ Petition (C) of the year 2015 &amp; 2016 (Final Hearing matters)</li> <li>Second Appeals upto the year 2019</li> <li>First Appeals upto the year 2019</li> <li>Civil Revision from the year 2021 onwards</li> <li>Writ Petition (T) </li> <li>Tied up matters.</li> </ul>
05.	Single Bench – VIII Hon'ble Mr. Justice Sachin Singh Rajput	<ul> <li>Criminal Appeals from the year 2001 to 2004</li> <li>All nature of Writ Petitions (WP) upto the year 2006.</li> <li>Writ Petition (Service) upto the year 2016</li> <li>Tied up matters.</li> <li>(From 2:15 PM or after completion of DB-IV list whichever is earlier)</li> </ul>
06.	Single Bench – XII Hon'ble Mr. Justice Arvind Kumar Verma	<ul> <li>All Bail Applications under Section 439 Cr.P.C./All Bail Applications under Section 483 B.N.S.S. (Matter relates to offences in which maximum sentence is Death) and POCSO Act. (except offence u/s. 307 I.P.C./ u/s 109 of B.N.S.S.)</li> <li>Appeals under Section 14A of the Scheduled Castes &amp; Scheduled Tribes (Prevention of Atrocities) Act, 1989, arising out of order of the Special Court under Section 438 Cr.P.C./482 of B.N.S.S. and 439 Cr.P.C./483 of B.N.S.S.</li> <li>Criminal Revision from the year 2017 onwards (except Criminal Revision against Acquittal)</li> <li>Petitions under Section 482 Cr.P.C./Petitions under Section 528 B.N.S.S. &amp; Cr.M.P. from the year 2019 onwards (Except Quashing of FIR)</li> <li>Criminal Appeals of the year 2021 &amp; from the year 2024 onwards</li> </ul>
		<ul> <li>Contempt Case (Civil) from the year 2023 onwards</li> </ul>

Sd/-CHIEF JUSTICE 04-02-2025

## HIGH COURT OF CHHATTISGARH, BILASPUR

Endorsement No./ 2418 /R.(J.) / 2025,

Bilaspur, Dated: 04.02.2025

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3.	The Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chaptisgarh, Bilaspur to place it before Her Ladyship.	
4.	The Private Secretary to Hon'ble Mr. Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.	
5.	The Private Secretary to Hon'ble Mr. Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.	
6.	The Private Secretary to Hon'ble Mr. Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur to place it before His Lordship.	
7.	The Registrar General, High Court of Chhattisgarh, Bilaspur.	
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10	The Joint Registrars (M), High Court of Chhattisgarh, Bilaspur.	
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(Khilawan Ram Rigri) Registrar (Judicial)